

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF O-ZONE NETWORKS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the corporate debtor	O-ZONE Networks Private Limited
2.	Date of incorporation of corporate debtor	01/08/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate identity number / limited liability identification number of corporate debtor	U72300DL2007PTC166507
5.	Address of the registered office and principal office (if any) of corporate debtor	91, Springboard E-43/1, Okhla Industrial Area, Phase-2 Delhi South West Delhi 110020 In
6.	Insolvency commencement date in respect of corporate debtor	04-September-2019 (Order received on 11-October- 2019)
7.	Estimated date of closure of insolvency resolution process	2-March-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shyam Arora and IBBI/IPA-002/ IP-N00546/2017-2018/11703
9.	Address and e-mail of the interim resolution professional, as registered with the Board	96,Aravali Apartment, Alaknanda, NewDelhi, Delhi-110019 E-Mail ID: arora.shyaam@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	96,Aravali Apartment, Alaknanda, NewDelhi-110019 E-Mail ID: arora.shyaam@yahoo.com
11.	Last date for submission of claims	25-Oct-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at: Not applicable	Weblink: http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal New Delhi Bench III has ordered the commencement of a corporate insolvency resolution process of the O-Zone Networks Private Limited on 04-September-2019 (Order received on 11-Oct-2019).

The creditors of O-Zone Networks Private Limited, are hereby called upon to submit their claims with proof on or before 25-October-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form SA.



Shyam Arora

Interim Resolution Professional of
O-Zone Networks Private Limited
Registration No: IBBI/IPA-002/IP-N00546/2017-2018/11703

Date : 12th Oct. 2019

Place: New Delhi